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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.138/94.

All India Telecom Engineering
Employees Union & Another.

... Applicants.

v/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicants by Shri M.M.Sudame.

Respondents by Shri M.G.Bhangade.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 4.7.1994.

Heard counsel for the parties. The applicants have been representing to the respondents for grant of temporary status in terms of the Circular dt. 25.6.1993 (Annexure-A-4), as they claim to have put in more than 365 days during the period between 31.3.1985 and 22.6.1988. The applicants representations have not been answered. We direct the respondents to consider the representations of the applicants on merits and take a suitable decision within two months from the date of receipt of a copy of this order. The application is disposed of accordingly.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

V.M.S.D.
(M.S.DESHPANDE)
VICE-CHAIRMAN

B.